

13.02 hrs.

BIHAR LAND REFORMS LAWS
(REGULATING MINES AND MINERALS)
VALIDATION BILL *

THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND
CHEMICALS AND MINES AND
METALS (SHRI JAGANATH RAO) : I beg
to move for leave to introduce a Bill to
validate certain provisions contained in the
Bihar Land Reforms Act, 1950, and the
Bihar Minor Mineral Concession Rules,
1964, and action taken and things done in
connection therewith.

MR. SPEAKER : The question is :

"That leave be granted to introduce
a Bill to validate certain provisions
contained in the Bihar Land Reforms
Act, 1950, and the Bihar Minor Mineral
Concession Rules, 1964, and action
taken and things done in connection
therewith."

The motion was adopted.

SHRI JAGANATH RAO : I introduce
the Bill.

13.02½ hrs.

ADVOCATES (SECOND AMENDMENT)
BILL—Contd.

THE DEPUTY MINISTER IN THE
MINISTRY OF LAW AND IN THE
DEPARTMENT OF SOCIAL WELFARE
(SHRI M. YUNUS SALEEM) : With your
permission, Sir, I want to make a slight
modification in the motion standing in
my name. In regard to serial No.2,
N. C. Chatterjee may be substituted by
Shri D. K. Kunte.

MR. SPEAKER : I will put this motion
with this modification. The question is :

"That the Bill further to amend the
Advocates Act, 1961, as passed by
Rajya Sabha, be referred to a Select
Committee consisting of 24 members,
namely :—

Shri R. D. Bhandare.

Shri D. K. Kunte.
Shri J. K. Choudhury.
Shri Shivajirao S. Deshmukh.

Shri A. K. Gopalan.
Shri Shri Chand Goyal.
Shri S. M. Joshi.
Shri Vikram Chand Mahajan.
Shri P. Govinda Menon.
Shri Srinibas Mishra.
Shri F. H. Mohsin.
Shri H. N. Mukerjee.
Shri Anand Narain Mulla.
Shri Jagannath Pahadia.
Shri Viswa Nath Pandey.
Chaudhuri Randhir Singh.
Shri K. Narayana Rao.
Shrimati Savitri Shyam.
Shri A. K. Sen.
Shri Shantilal Shah.
Shri Tanneti Viswanatham.
Shri G. Viswanathan.
Shri S. Xavier ; and
Shri Mohammed Yunus Saleem.
with instructions to report by the first
day of the next session."

The motion was adopted.

1304 hrs.

MOTION RE STATEMENT ON
COMMUNAL SITUATION IN THE
COUNTRY—Contd.

SHRI S. M. BANERJEE (Kanpur) :
There are many more speakers to speak on
this motion. Sir, we want extension of
time. As you will not be coming after
lunch, I want to raise it now.

MR. SPEAKER : Three Parties are left.
We have only 35 minutes more. I think
the Home Minister will require at least half
an hour for reply. There is only half an
hour available. We will have to take up
the Constitution Amendment Bill. We can
extend the time by one hour and take it up
at four.

THE MINISTER OF PARLIAMENTARY
AFFAIRS, AND SHIPPING AND
TRANSPORT (SHRI RAGHU RAMAIAH) :
If more Members want to participate, we are

* Published in Gazette of India, Extraordinary, Part II, section 2, dated 8.12.69.

† Please see Debates dated 2.12.69.